NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Insolvency) No. 671 of 2020

In the matter of:

Amardeep Singh Bhatia

....Appellant

Vs.

Abhishek Nagori, Liquidator of Asian Natural Resources (India) Ltd. & Ors.

....Respondents

Present

For Appellant: Mr. Ratnanko Banerji (Intervenor) Sr. Advocate

alongwith Mr. Arvind Kumar Gupta & Ms. Heena

George.

For Respondents: Mr. Mukund P. Unny, R-1.

Mr. Kanishk Kejriwal & Ms. Pabitra Dutta, For

Intervenor.

With

Company Appeal (AT) (Insolvency) No. 792 of 2020

In the matter of:

Vitol S.AAppellant

Vs.

Abhishek Nagori & Ors.Respondents

Present

For Appellant: Mr. Ratnanko Banerji, Sr. Advocate alongwith

Mr. Kanishk Kejriwal & Ms. Pabitra Dutta.

For Respondents: Mr. Mukund P. Unny, R-1.

Mr. Arvind Kumar Gupta & Ms. Heena George, For R-8.

ORDER (Virtual Mode)

28.10.2020: Heard Learned Counsel for the Appellant in Company Appeal

(AT) (Insolvency) No. 671 of 2020, submits that the Appellant in Company

Appeal (AT) (Insolvency) No. 792 of 2020 has not supplied the copy of the

'Appeal Paper Book'. He is directed to supply the 'Appeal Paper Book' to

Appellant Counsel in Company Appeal (AT) (Insolvency) No. 671 of 2020 within

a week.

The Appellant in Company Appeal (AT) (Insolvency) No. 671 of 2020 is

Respondent No. 3 in another Appeal. His Counsel seeks and granted two

weeks' time to file 'Reply Affidavit'. Company Appeal (AT) (Insolvency) No. 792

of 2020.

Learned Counsel for the Appellant in Company Appeal (AT) (Insolvency)

No. 792 of 2020 submits that the Appellant in Company Appeal (AT)

(Insolvency) No. 671 of 2020 has not supplied the copy of the 'Memo of the

Appeal'. He is directed to supply the same within a week without prejudice.

The Registry is directed to fixed the matter 'For Hearing' on

24th November, 2020.

[Justice Jarat Kumar Jain]

Member (Judicial)

[Dr. Ashok Kumar Mishra] Member (Technical)

Sim/Kam